

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 386/92 ~~XXXXXX~~

DATE OF DECISION 4.6.1993

R.Bhaskaran Nair \_\_\_\_\_ Applicant (s)

Mr.M.R.Rajendran Nair \_\_\_\_\_ Advocate for the Applicant (s)

Versus

The Chief General Manager, Telecom Respondent (s)  
Kerala Circle, Trivandrum  
and 3 others.

Mr.Joy George, ACGSC \_\_\_\_\_ Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. JUSTICE C.SANKARAN NAIR, VICE CHAIRMAN

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1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

## JUDGEMENT

The short question for consideration is, whether the applicant could be allowed to continue in the pre-revised scale of Rs.425-750 till 1.5.87, and then opt for the revised scale. Revised scale came into effect on 1.1.86. Annexure-II states that an employee can exercise option and Annexure-III states that such option can be exercised till 31.10.90. Applicant's option (Annexure-IV) is dated 29.10.90. It is not disputed that the option was within time. The authority will treat Annexure-IV as an option validly made within time, and pass appropriate consequential orders, within three months from today without fail. Annexure-1 will stand quashed.

.2.

2. Application is disposed of. Parties to suffer their costs.

*C. Sankaran*  
C. SANKARAN NAIR (J)  
VICE CHAIRMAN

Dated the 4th June, 1993.

List of Annexures:

1. Annexure-I : True copy of the Memo No.EQ-2003/9 dt.26.12.1991 issued by Accounts Officer of 2nd respondent.
2. Anneuxre-II : True copy of the Office Memo No.7(52).E.III/86 dated 27.5.1988 issued by 4th respondent.
3. Anneuxre-III : True copy of the letter No. 3/8/9-PAT dated 31.7.90 issued by 3rd respondent.
4. Annexure-IV : True copy of the representation dated 29.10.90 of the applicant to the Accounts Officer(Works & Establishment),O/o 2nd respondent.